



ITEM NO.27

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4185/2022

(Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court of Judicature at Allahabad)

FAHIMUDDIN

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R.

IA No. 34418/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 34420/2022 - EXEMPTION FROM FILING O.T.

IA No. 59970/2022 - EXEMPTION FROM FILING O.T.

IA No. 59968/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-07-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Medhanshu Tripathi, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG
Mr. Rahul Singh Chauhan, Adv.
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Having heard learned counsel for the parties and

having regard to the fact that the appellant is on bail throughout and having regard to his age i.e approximately 75 years, we are of the view that it is a fit case for grant of bail. Accordingly, the sentence of the appellant is suspended and the appellant is directed to be released on bail subject to the conditions to be imposed by the trial Court.

(NEELAM GULATI)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER